

However, the primary responsibility for the development of small scale and tiny sector rests with the State Governments. The Central Government only supplements their efforts in this regard. Most of the states/Union Territories have announced their industrial policies with special incentives/facilities in favour of small and tiny sector.

[Translation]

### **Dependants of Deceased Defence Personnel**

3209. SHRI PRABHU DAYAL KATHERIA: Will the PRIME MINISTER be pleased to state:

(a) the number of dependants of deceased defence personnel whom employment was provided during 1991-92; 1992-93 and 1993-94;

(b) the number of such cases pending at present and the number of persons likely to be provided employment during 1994-95; and

(c) the details of other measures being taken by the Government to remove the hardships being faced by the family members of the deceased defence personnel?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) A *Statement* is enclosed.

### **STATEMENT**

Family members of the deceased Defence personnel are entitled for the following benefits:

#### **I. Families of those defence personnel who die in war or war-like operations**

##### *(a) Pension & Gratuity:*

Families are given liberalised special family pension equal to reckonable emoluments last drawn. Gratuity is given at the specified rates, depending upon the rank and length of service.

##### *(b) Benefits under Army Group Insurance Scheme:*

Families are entitled to death benefits at the following rates:

Officers	Rs. 3.85 lakhs
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JCOs/ORs	Rs. 1.65 lakhs
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*(c) Other benefits:*

Financial assistance at the following scale is admissible:

*Army Officer's Benevolent Fund:*

Next of kin of officers are entitled to maximum financial grant of Rs. 20,000/-

*Army Wives' Welfare Association Fund:*

Officers	Rs. 5,000
JCOs	Rs. 4,000
ORs	Rs. 3,000

*Disabled Army Personnel, Widow & Orphans fund (DAPWO):*

Officers	Rs. 2,000
JCOs	Rs. 1,500
ORs	Rs. 1,000

Defence Services Officers' Provident Fund/Armed Forces Personnel Provident Fund and Leave Encashment, as admissible.

**Employment assistance**

Upto two dependents of Service Personnel killed or severely wounded in the operations are entitled to Priority IIA for employment in Group 'C' and 'D' posts filled through DGE&T/Employment Exchanges.

**Educational concessions**

Children of Defence personnel killed or disabled in action who are studying in educational institutions under the Department of Education, are entitled to the following educational concessions;

- (i) Complete exemption from tuition fee and other fees levied by the educational institution concerned;
- (ii) Grants to meet hostel charges in full for those studying in boarding schools and colleges;
- (iii) Full cost of books and stationery; and

- (iv) Full cost of uniform, where this is compulsory.

*Grant for construction/repair of houses*

50% of grant paid to war widows by the State Governments for construction/repairs of houses is re-imbursed by the Centre, subject to a maximum of Rs. 5,000/-

*Grant for marriages of daughters of war widows*

The Kendriya Sainik Board gives a grant of Rs. 1,000/- for marriages of daughter of a war widow.

**Rail Travel concession**

75% concession in rail fare for travel in Second Class is available to war widows.

**Rehabilitation**

Allotment of agencies for sale of petroleum products, vegetables and milk.

- II. Families of Defence Personnel who die in Service on account of causes attributable to Military Service are given special Family Pension at the following rates. The families are also entitled to gratuity at the rates depending upon the rank and the length of service of deceased Defence Personnel:

Reckonable Emoluments	Rates of Special Family pension
<i>(a) If the widow is childless:</i>	
(i) Not exceeding Rs. 1500/-	50% of pay.
(ii) Between Rs. 1,500/- and Rs. 3,000/-	40% of pay subject to a minimum of Rs. 750/-
(iii) Exceeding Rs. 3,000/-	30% of pay subject to a minimum of Rs. 1,200/- and a maximum of Rs. 1,250/-
<i>(b) If the widow has child/children</i>	
Irrespective of pay	60% of pay subject to a minimum of Rs. 750/- and a maximum of Rs. 2,500/-

- III Families of those Defence Personnel who die on account of causes neither attributable to nor aggravated by Military Service are entitled to family pension at the following rates. They are also entitled to gratuity at rates depending upon the rank and the length of service:

Pay last Drawn	Rates of Pension
(I) Not exceeding Rs. 1,500/-	30% of pay subject to a minimum of Rs. 375/-
(ii) Between Rs. 1,500/- and Rs. 3,000/-	20% of pay subject to a minimum of Rs. 450/-
(iii) Exceeding Rs. 3,000/-	15% of pay subject to a minimum of Rs. 600/- and maximum of Rs. 1,250/-

IV Other Benefits:

Families of deceased Defence Personnel who are in receipt of family pension are provided:

- Free medical facilities in Defence hospitals;
- CSD facilities at the nearest canteen;
- Widows of deceased Defence Personnel in penury are considered for financial assistance from the Welfare Funds of the Kendriya Sainik Board.
- Concessions are provided to children for recruitment in the Armed Forces in terms of relaxed physical standards. A concession of 10 marks is also given on overall score.
- Families are also provided assistance to settle in self-employment ventures by way of vocational training, financial assistance, etc.